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dt. 16.04.07

Hon. Mr. P. K. Chatterjee, A.M.

Hon. Mr. S. K. Dhal, J.M.

The case was taken up for hearing in Circuit Bench at Nainital. The decision to hold the court at Nainital was taken much earlier and a notification was also issued in this regard. Although the learned counsel for respondents has taken trouble for coming and attend the Circuit Bench, none appears for the applicant. No ~~request~~ ^{request} for adjournment has also been filed nor any illness slip has been sent. In view of this situation, the OA is dismissed in default for non-prosecution.

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J.M.Nainital
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